

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'C' NEW DELHI**

(Through Video Conferencing)

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT
AND
SHRI K.N. CHARY , JUDICIAL MEMBER**

**ITA No. 2667/Del/2019
Assessment Year: 2015-16**

M/s Pravesh Goyal, HUF, 104, Sreshta Vihar, Delhi-110092 (PAN: AAIHP5694K)	vs	Income Tax Officer, Ward 55(4), New Delhi.
(Appellant)		(Respondent)

**Appellant by: Shri S.K. Gupta, CA
Respondent by: Shri Gaurav Dudeja, Sr. DR**

Date of hearing : 30.12.2020

Date of pronouncement : 30.12.2020

ORDER

PER G.S. PANNU, VICE PRESIDENT

This appeal by the assessee is directed against the order of learned Commissioner of Income Tax(A)-38, Delhi dated 15.02.2019 and pertains to assessment year 2015-16.

2. The learned counsel for the assessee, vide letter dated 27.12.2020, has intimated the Tribunal that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se

Vishwas Scheme, 2020 and requested for withdrawal of the said appeal. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 30th December, 2020.

Sd/-

**(K.N. CHARY)
JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)
VICE PRESIDENT**

‘GS’

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar